

Coordination with UNICEF for Better Future of Children

1769. SHRI ANIL SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item published in the Delhi Times on 23rd November, 1999 under the heading, "UNICEF panel drafts a better future for India's children";

(b) if so, the measures adopted by Government to provide education to all children below 14 years and make it mandatory and to provide schools in States which have no schools, at a distance of every one km;

(c) whether the far-flung hilly areas of Himachal Pradesh are lacking in the provisions referred to above; if so, whether Government have issued or propose to issue specific instructions in this behalf; and

(d) if so, the details thereof; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) Yes, Sir.

(b) to (d) The information is being collected and will be laid on the Table of the House shortly.

Denial of Medical Allowance to KV Pensioners

1770. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that pensioners of Kendriya Vidyalayas are refused payment of medical allowance even though they are not covered by CGHS, while their counterparts in Central Government are getting the same; and

(b) if so, the rationale thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) and (b) The instructions issued by the Deptt, of Pension & PW vide their O.M. No. 45/57/97-P&PW(C) dated 19.12.1997 with regard to the grant of medical allowance of Rs. 100/- per month to the pensioners in Government of India are not applicable to the pensioners of the Kendriya Vidyalaya Sangathan since they are not Government employees.

Action Against Officers of KVS

1771. SHRI RAGHAVJI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some months ago Central Vigilance Commission and Guwahati High Court had advised/directed Kendriya Vidyalaya Sangathan to initiate departmental proceedings against some officers of KVS for their prima facie responsibility in bungling in appointments, selection etc.;

(b) if so, whether departmental proceedings have since been initiated; and

(c) if so, the details; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL):

(a) Yes, Sir.

(b) and (c) Yes, Sir. As per the directions of Guwahati High Court and the advice of Central Vigilance Commission, disciplinary proceedings have been initiated against five officers of the Sangathan under the provisions of CCS (CCA) Rules as applicable to KVS. The proceedings against two officers out of the above mentioned five officers has been stayed by the Court.

Study of Education System

1772. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government of India have conducted any study of dissimilarities or similarities between Macaulay Education System and

†Original Notice of the Question was received in Hindi.